

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.425

IA/1838/ND/2023 IA/6696/ND/2023 IA/4214/ND/2023 IA/4130/ND/2023
IA/3250/ND/2023 IA/2793/ND/2023 Intervention Petition/34/2022
IA/2615/ND/2023 IA/743/ND/2024 in IB/233/ND/2022

IN THE MATTER OF:

Kamal Renu Credit & Invest Private Limited	...	Applicant
Versus		
V 4 Infrastructure Private Limited	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Vijay Singh in IA-3250/2023, Adv. Vikas Kakkar in IA-34/2022
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **01.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)